The East Punjab Minister's Salaries Act, 1947

Act 6 of 1947

Keyword(s):
House, Maintenance

Amendment appended: 18 of 2015, 13 of 2018, 17 of 2019

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.
THE EAST PUNJAB MINISTERS' SALARIES ACT, 1947.

TABLE OF CONTENTS

Sections:

1. Short title and commencement.
1-A. Definitions.
2. Salaries of Ministers.
2-A. Power to make or adopt rules.
3. Repeal.
**THE EAST PUNJAB MINISTERS’ SALARIES ACT, 1947.**

**EAST PUNJAB ACT NO. 6 OF 1947.**

[Received the assent of His Excellency the Governor of East Punjab on the 23rd November, 1947, and was first published in the East Punjab Government Gazette (Extraordinary) of 1st December, 1947.]

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1947</td>
<td>6</td>
<td>The East Punjab Ministers’ Salaries Act, 1947</td>
<td>Amended in part, Punjab Act 9 of 1951&lt;sup&gt;a&lt;/sup&gt;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Amended in part, Punjab Act 3 of 1952&lt;sup&gt;b&lt;/sup&gt;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Amended in part, Punjab Act 15 of 1953&lt;sup&gt;c&lt;/sup&gt;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Amended in part Punjab Act 35 of 1953&lt;sup&gt;d&lt;/sup&gt;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Extended to Pepsu Territory and amended by Punjab Act 33 of 1957&lt;sup&gt;e&lt;/sup&gt;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Amended by Punjab Act 4 of 1970&lt;sup&gt;f&lt;/sup&gt;</td>
</tr>
</tbody>
</table>

<sup>a</sup>For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1947, page 43; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume I, 1947, pages 20—43.

<sup>b</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1950, page 10; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, Volume III, 1951, pages (21) 183—(21) 185.

<sup>c</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 9th July, 1952, page 529; for proceedings in the Assembly, see Punjab Legislative Assembly, Debates, Volume II, 1952, pages 23 (48) —23(73).

<sup>d</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 19th March, 1953, page 358.

<sup>e</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1953, page 1556; for proceedings in the Houses of Legislature, see Punjab Legislative Assembly and Council Debates, 1953.

<sup>f</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1238

<sup>g</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1970, page 764.
An Act to provide for the salaries of Ministers of the East Punjab Government.

It is hereby enacted as follows:—

1. (1) This Act may be called the East Punjab Ministers’ Salaries Act, 1947.

(2) It shall come into force at once.

1[1-A. (a) “House” includes the staff quarters and other buildings appurtenant thereto.

(b) “Maintenance” in relation to a house shall include the payment of local rate and taxes, and charges for electricity and water].

2[2. (1) There shall be paid to each Minister a salary at the rate of fifteen hundred rupees per mensem, and to the Chief Minister, in addition, a sumptuary allowance at the rate of five hundred rupees per mensem.

(2) Each Minister shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government: or, in lieu of such house, shall be paid an allowance not exceeding three hundred rupees per mensem, as the Government may in each case fix. 3[The State Government may also allow him to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Minister.]

(3) Each Minister shall also be paid conveyance allowance at the rate of three hundred rupees per mensem or, in lieu thereof, a State car, the expenses on the maintenance and propulsion of which shall be borne by the State Government.

4[Provided that the maintenance and propulsion expenses of the State car in use by the Minister shall not be subject to the limit of three hundred rupees.]

---

1Added by Punjab Act 3 of 1952, section 2. It was deemed to be so added with effect from the 17th April, 1952.

2Section 2 as amended by Punjab Acts 9 of 1951, and 3 of 1952, was substituted by Act 15 of 1953.

3Added by Punjab Act 35 of 1953, section 2. These words shall be deemed always to have been so added.

4Proviso added by Punjab Act 33 of 1957, Schedule.
1[(4) Each Minister shall be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost as may be specified by him, and after the place of installation is so specified, the charges for first installation of security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Minister:

Provided that the expenditure on local and outside calls incurred by a Minister in any month shall be reimbursed by the Government subject to a maximum of fifty rupees.

(5) All expenses which are payable by a Minister in relation to the telephone installed under sub-section (4) shall be paid by him directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to him from the State Government.]

2[2-A. (1) The travelling allowance of the Ministers, including the Chief Minister, shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time:

Provided that no mileage or travelling allowance shall be chargeable in respect of journeys performed in a State car.

(2) Any expenditure incurred in relation to the travelling allowance of Ministers before the commencement of this Act shall be deemed to have been incurred in accordance with such rules as if the said rules were framed and adopted under this Act.

4[2-B. No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of the funds provided by the State Legislature by way of salary or allowance in respect of his membership of the State Legislature.


Sub-section (4) and (5) inserted by Punjab Act 4 of 1970, section 2.

New Section 2-A added by Punjab Act 3 of 1952, section 4.


Section 2-B inserted by Punjab Act 33 of 1957, Schedule.

The words 'either House of, were omitted by the Adaptation of Punjab Laws Order, 1970.]

Power to make or adopt rules.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 7th May, 2015

No. 18-Leg./2015.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 29th Day of April, 2015, is hereby published for general information:-

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT) ACT, 2015

(Punjab Act No. 18 of 2015)

AN ACT

further to amend the East Punjab Ministers' Salaries Act, 1947.

Be it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2015.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the East Punjab Ministers' Salaries Act, 1947 (hereinafter referred to as the principal Act), in section 2,-

(i) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) There shall be paid,-

(a) to the Chief Minister, a salary at the rate of one lac rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem; and

(b) to the Deputy Chief Minister and every Minister, a salary at the rate of fifty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem."; and
(ii) In sub-section (4), for clause (b), for the words "ten thousand rupees", the words "fifteen thousand rupees" shall be substituted.

3. In the principal Act, in sub-section (1), in the second proviso, for the words "two lac rupees", the words "three lac rupees" shall be substituted;

4. In the principal Act, in section 2-BBB, for the words "fifteen thousand rupees" and "five thousand rupees", the words "twenty five thousand rupees" and "ten thousand rupees", shall respectively be substituted.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

765/05-2015/Pb. Govt. Press, S.A.S. Nagar
PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 27th April, 2018

No. 14-Leg./2018.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th day of April, 2018, is hereby published for general information:-

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT) ACT, 2018.

(Punjab Act No. 13 of 2018)

AN

ACT

further to amend the East Punjab Ministers' Salaries Act, 1947.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2018.

   (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the East Punjab Ministers' Salaries Act, 1947, section 2-C shall be omitted.

VIVEK PURI,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1495/04-2018/Pb. Govt. Press, S.A.S. Nagar
PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION
The 27th September, 2019
No.21-Leg./2019.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 12th day of September, 2019, is hereby published for general information:-

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT) ACT, 2019
(Punjab Act No. 17 of 2019)

AN ACT
further to amend the East Punjab Ministers' Salaries Act, 1947.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2019.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the East Punjab Ministers' Salaries Act, 1947, after section 2-BBB, the following section shall be inserted, namely:-

"2-C. The free furnished house and other perquisites admissible to the Minister under this Act, shall be exclusive of income tax, which shall be payable by the State Government."

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.